

## **M/s AKL Enterprise Private Limited Vs Registrar Of Companies Odisha**

**Court:** National Company Law Appellate Tribunal New Delhi

**Date of Decision:** Feb. 8, 2024

**Acts Referred:** Companies Act, 2013 " Section 248(1), 248(1)(c), 248(5), 248(6), 252, 252(3), 420(1), 420(2), 421(3), 455

Limitation Act, 1963 " Section 14

National Company Law Tribunal Rules, 2016 " Rule 11, 20, 44, 45, 154, 155

**Hon'ble Judges:** M. Venugopal, Member (J); Dr. Alok Srivastava, Member (T)

**Bench:** Division Bench

**Advocate:** Sashwat K Achary, Dhanananjay Bhaskar Ray

**Final Decision:** Dismissed

### **Judgement**